

CP(IB)No. 1543/KB/2018

Present: 1. Hon'ble Member (J), Shri Madan B. Gosavi

2. Hon'ble Member (T), Shri Harish Chander Suri

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 29<sup>th</sup> November, 2019, 10:30 A.M

Name of the Company		Excel Tubes India Pvt. Ltd. Vs. Eastern Naptha-Chem Ltd.	
Under Section		9 IBC	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Abhishek Sukda OC  
Advocate

*[Signature]*  
29.11.19  
29/11/19

1 Adv Suresh Chandra  
2 es Member Suri }

for Corporate Debt

**ORDER**

Ld. Counsel for the Operational Creditor appears. Ld. Counsel for the Corporate Debtor appears.

Matter is already admitted in CIRP. However, both sides submit that the matter was settled and accordingly an application is filed along with the Memorandum of Settlement for withdrawal of the CP. It is on record. In view of this, Ld. Counsel for the Operational Creditor seeks permission to withdraw. Permission is granted.

CP stands disposed of as withdrawn.

*[Signature]*

(Harish Chander Suri)  
Member (T)

*[Signature]*

(Madan B. Gosavi)  
Member (J)